

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 125 OF 2019 &
IA NOS. 490, 489 & 491 OF 2019**

Dated: 22nd April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**M/s Topworth Urja and Metals Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Nikhil Padhye
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Aashish Singh
Mr. Anup Jain
Ms. S. Rama

ORDER

IA No. 489 of 2019

(Application for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

IA No. 491 of 2019

(Application for exemption from filing clear/typed/translated copies of documents)

For the reasons set out in the application, the IA is allowed.

APPEAL NO. 125 OF 2019 & IA NO. 490 OF 2019

One week's time, i.e. on or before 29.4.2019 is granted to those respondents who have not yet filed their replies with advance copy to the

other side. Thereafter, rejoinder may be filed by the Appellant on or before 13.05.2019 with advance copy to the other side.

List the matter on **18.07.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S.D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson